

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 63/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R) **...Applicant/Complainant**

Vs.

State Bank of India **...Respondent**

Appearances : **Shri R.D.Makheeja, Advocate for the DG**

**Shri Sanjeev Sabharwal, Advocate for the
respondent**

Oral Order
3rd March 2010

Let a copy of the affidavit dated 28th August 2008 along with annexures be supplied to Shri Makheeja within a week.

List this matter on 26th May 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA _____/2009
IA 32/2009
UTPE 94/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)
Kingfisher Training and Aviation
Services Ltd.

...Applicant/Complainant

Vs.

Frankfinn Aviation Services
Pvt. Ltd. & Ors.

...Respondent

Appearances : Ms. Deepti, Advocate for applicant

Shri Ajit Kumar, Advocate for R-1

Oral Order
3rd March 2010

It is stated that the enquiry pursuant to the directions given by this Forum is in progress. It is stated that the PIR shall be filed by the DG(I&R) within two months.

List this matter on 28th May 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 128/1999

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

France Indian Pharmaceuticals
Pvt. Ltd.

...Applicant/Complainant

Vs.

Vesh Pharmaceuticals Pvt. Ltd.

...Respondent

Appearances : Shri Rohit Kumar Aggarwal, Advocate for the
complainant

Ms. Ruchi Agnihotri Mahajan, Advocater for the
respondent

Oral Order

3rd March 2010

List this matter on 7th April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 61/2005
CA 122/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R) ...Applicant/Complainant

Vs.

**Arulmigy Kalasingam College of
Engineering ...Respondent**

Appearances : Shri R.D.Makheeja, Advocate for DG

None for the respondent

Oral Order
3rd March 2010

This is one of the cases relating to the maintainability of educational matters before this Forum.

List all of them together on 25th May 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 63/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Smt. Archana Mishra

...Applicant/Complainant

Vs.

Puneet Co-cooperative Group Housing
Society Ltd. & Ors.

...Respondent

Appearances : Shri Vikramjit Banerjee, Advocate for the
complainant

Shri R.S.Negi, Vice President of the Respondent
Society

Oral Order

3rd March 2010

Heard the learned counsel for the applicant and the Vice President of the respondent's Group Housing Society. It appears from the order dated 20th June 2000 that the demand of "Entry Fee" is in violation of the directions issued by the Registrar Co-operative Societies, Delhi from time to time. From the order, it appears that Clause 11 of the Agreement was taken note of, which provides that the original allottee is to pay Rs. 30,000/- to the Society in case of transfer to other than those of first degree relations which is to be deposited in the name of Building Maintenance-cum-Common Welfare Fund of the Society and in the Interim Order, it was noted

that the demand of Rs. 30,000/- was in violation of the directives issued by the Registrar, Co-operative Societies, Delhi dated 14.12.1999. It was also noted that none of the provisions of the Delhi Co-operative Societies Act, 1972 (In short "The Act") and the Delhi Co-operative Society Rules, 1973 (In short "The Rules") empower any of the co-operative societies to charge "Entry Fee" in any form whatsoever from the eligible persons e.g. General Power of Attorney Holders from taking possession of the flats. It is not in dispute that subsequent to the interim order passed on 20th June 2000, the possession of the Flat No. B-106 has been handed over and it is also not in dispute that the amount required to be paid for allotment of the flat has been paid. That being of the matter, we made the Order dated 20th June 2000 absolute. There shall not be any requirement for making any further payment and " Entry Fees". The application is disposed of. Notice of Enquiry is discharged.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 14/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Dr. Raj Kumar

...Applicant/Complainant

Vs.

Sterling Holidays Resorts (I) Ltd.

...Respondent

Appearances : Shri Nitin Bhardwaj, Advocate for the applicant

Shri A.Acharjee, Advocate for the respondent

Oral Order

3rd March 2010

List this matter on 12th May 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 59/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R) ...Applicant/Complainant

Vs.

S.Kumar Online Ltd. ...Respondent

Appearances : Shri V.K.Mehta, Advocate for DG

Shri Puneet Bajaj with Ms. Seema Sundd,
Advocates for the respondent

Oral Order
3rd March 2010

The original applicant having chosen to settle agreement with the respondent, nothing further survives in the petition. The petition is accordingly closed. Further, we make it clear that the role of DG is to take care of the public interest so far and shall be examine the matter in an appropriate manner.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 83/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R) ...Applicant/Complainant

Vs.

S.Kumar Online Ltd. ...Respondent

Appearances : Shri V.K.Mehta, Advocate for DG

Shri Puneet Bajaj with Ms. Seema Sundd,
Advocates for the respondent

Oral Order
3rd March 2010

The original applicant having chosen to settle between agreement with the respondent, nothing further survives in the petition. The petition is accordingly closed. Further, we make it clear that the role of DG to take care of the public interest so far shall be examined in an appropriate manner.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 36/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Shri Sushil Kaul **...Applicant/Complainant**

Vs.

Citi Financial Consumer Finance
Limited **...Respondent**

Appearances : Ms. M.G.Kaul, Complainant in person

Ms. Neha Gaur, Advocate for the respondent

Oral Order
3rd March 2010

This matter was not in the list today. It is however, mentioned by the complainant and the learned counsel for the respondent that the parties have settled the matter out of court and therefore, the complainant does not want to press this complaint. A joint application under Order 23 Rule 3 of Code of Civil Procedure, 1908 (In short "The CPC") has been filed. We have perused the joint application. We find the same to be in public interest. Therefore, the compromise

as recorded is a proof. The petition is disposed of as not pressed by the complainant.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 131/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Shri Sushil Kaul **...Applicant/Complainant**

Vs.

Citi Financial Consumer Finance
Limited **...Respondent**

Appearances : Ms. M.G.Kaul, Complainant in person

Ms. Neha Gaur, Advocate for the respondent

Oral Order

3rd March 2010

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as recorded is a proof. The petition is disposed of as not pressed by the complainant.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member